Central_Administrative Tribunal, Principal Bench



Review Application No. 108 of 2004 in Original Application No. 3185 of 2002

New Delhi, this the 28 H day of April, 2004

Hon ble Mr. Justice V. S. Aggarwal, Chairman Hon ble Mr. S. K. Naik, Member (A)

Dinesh Kumar Abrol

.... Applicant

Versus

CSIR & Others

... Respondents

ORDER(By Circulation)

By Justice V.S. Aggarwal, Chairman

Applicant Dinesh Kumar Abrol had filed O.A.3185/2002. It was dismissed on 24.2.2004. Reliance in this regard was placed on the Division Bench decision of the Delhi High Court in the case of Smt. Babli and another etc. Government of NCT of Delhi and Others. CWP No.4651-4653/2001 decided on 31.8.2001. It was held keeping in view the same, this Tribunal has no jurisdiction entertain the petition because allotment of residential accommodation is not a condition of service.

- 2. Applicant seeks review of the said order contending that it is one of the conditions of service.
- On appraisal of the application, we find that the matter does not require rearguing. There is no error apparent on the face of the record because there is nothing shown that it would be a condition of service.
- 4. Resultantly, the review application must fail and accordingly is dismissed in circulation.

drage (S.K. Naik) Member(A)

(V.S. Aggarwal) Chairman

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